

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**RA/1/2021
IN
Cont. Appln. No.02 of 2018
IN
T. A. No.34 of 2016
[C.A. No.461/2015]
IN
TP No.07/GB/2016
[CP No.969 of 2012]**

Coram:

Hon'ble Shri H. V. Subba Rao, Member (J): **Hearing**
through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): **Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2021**

Name of the Company: Gomukhi Construction (P) Ltd.
V/s
North East Shuttles (P) Ltd. and others.

Section of the Companies Act: Under Rule 11 and 32 of NCLT Rules, 2016

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. NARAYAN SHARMA	PCS	Petitioners	Present in
2.	MR. A. SRIVASTAVA	Advocate	Respondents	Video
3.	MR. AKASH SHARMA	Advocate	Respondents	Conference

ORDER
Date of Order: 17.08.2021

Matter is taken up through Video Conferencing. Heard the parties present.

2. This Petition has been filed with a prayer to dismiss IA No.25 of 2020 and IA No.26 of 2020 filed by the Airport Authority of India for payment of their outstanding dues against the North East Shuttles (P) Ltd. **These two IAs were not entertained and disposed by this Bench on 07.04.2021 giving liberty to the Airport Authority of India to file proper Application before this Hon'ble**

Bench under the appropriate Section of IBC, 2016 for their outstanding dues/unpaid dues from the Respondents North East Shuttles Pvt. Ltd.

3. Hence, this IA is disposed of as being infructuous.

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)
/Deka-17.08.2021/

Sd/-
(H. V. Subba Rao)
Member (Judicial)